

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.114  
CP(IB)/158(AHM)2021

**Order under Section 95IBC**

**IN THE MATTER OF:**

State Bank of India Through Mr. Ashutosh Agarwal  
V/s  
Abhay Narendra Lodha

.....Applicant

.....Respondent

**Order delivered on 15.11.2021**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Bency Ramakrishnan, Adv.  
For the Respondent :

**ORDER**

On 20.09.2021, respondent was given two weeks' time to file reply. Till today, no reply is filed neither no one appeared for the personal guarantor. Personal Guarantor is proceeded ex-parte. Let copy of this order be served to the personal guarantor by the Learned Counsel for the applicant.

List the matter for further consideration on 05.01.2022.

  
**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**